

racket, a very powerful organisation, which is operating not just in our country but in other Third World countries too. It does not matter which country they are taken to. They may be taken to different countries. What matters is that such young girls are being forced to become slaves, and being used for all kinds of immoral purposes. What is exposed through this? It is the acute economic distress which forces parents to sell their children.

In this respect, I would also like to make another point, namely, the Social Welfare Board in the State has a function here. What was the State Social Welfare Board in Andhra Pradesh doing when such cases were happening? (Interruptions) Anyway such things happen. The Social Welfare Board has to be activated because what is going to happen there to this girl now, that is the most important thing. Now, she is in Nari Niketan. But after this, what will happen to her? (Interruptions) If she goes back to her parents, she stands in a danger of being sold again. So, in such cases, unless the Government steps in, unless the State steps in, unless the voluntary organisations step in, nothing can be done. In this particular case, the AIDWA, the Democratic Women's Organisation, have taken interest. They have been attending the case. But I would request through you the Government to get in contact with these women's organisations and see what can be done about the rehabilitation of the girl. (Interruptions)

**SHRIMATI BASAVA RAJESWARI** (Bellary): Sir, what has appeared in the newspapers is perfectly correct. It has appeared yesterday and today also. This is going on repeatedly since a long time. Very big people are operating in such kind of things in India.

We have been told that there is a big racket. They are using these girls for immoral purposes by sending them to Middle-East countries. Therefore, the Social Welfare Board is an institution which can prevent it. Through such institutions, these things can be prevented. Therefore, such rackets

should be immediately located and punishment given to them. However big a person may be, however politically important he may be, if he is involved in such things, he must be severely punished. Such things are going on, in this country. We are against this kind of instances. Such activities should be curbed. Even after 40 years of independence we are ashamed to hear such things going on in this country. (Interruptions)

**MR. CHAIRMAN.** No further discussion now. (Interruptions) Now let us go to the next item.

12.54 hrs

#### PAPERS LAID ON THE TABLE

[English]

**Ancient Monuments and Archaeological Sites and Remains (Amendment) Rules, 1991, Annual Report and Review on the working of Indian Council of Historical Research, New Delhi for 1989-90 etc.**

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH):** Sir, on behalf of Shri Arjun Singh, I beg to lay on the Table—

- (1) A copy of the Ancient Monuments and Archaeological Sites and Remains (Amendment) Rules, 1991 (Hindi and English versions) published in Notification No. G.S.R. 90 in Gazette of India dated the 9th February, 1991 under sub-section (4) of section 38 of the Ancient Monuments and Archaeological Sites and Remains Act, 1958. [Placed in Library. See No. LT-352/91]
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Historical Research, New Delhi, for the

year 1989-90 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Council of Historical Research, New Delhi, for the year 1989-90. [Placed in Library. See No. LT-353/91]
- (3) A copy of the Annual Accounts (Hindi and English versions) of the Central Institute of Higher Tibetan Studies, Sarnath, for the year 1989-90 together with Audit Report thereon.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above. [Placed in Library. See No. LT-354/91]
- (5) A copy of the Annual Accounts (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 1989-90 together with Audit Report thereon.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above. [Placed in Library. See No. LT-355/91]

**Review on the working of and Annual Report of National Scheduled castes and Scheduled Tribes Finance and Development Corporation, New Delhi for 1989-90 etc.**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): On behalf of Shri Sitaram Kesri, I beg to lay on the Table—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (i) of

section 619A of the Companies Act, 1956:

- (i) Review by the Government on the working of the National Scheduled Castes and Scheduled Tribes Finance and Development Corporation, New Delhi, for the year 1989-90.
- (ii) Annual Report of the National Scheduled Castes and Scheduled Tribes Finance and Development Corporation, New Delhi, for the year 1989-90 along with Audited Accounts, and comments of the Comptroller and Auditor General thereon.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT-356/91]

**Reviews on the working of and Annual Reports of Hospital Services Consultancy Corporation (India) Ltd., for 1988-90 and Medical Council of India for 1988-89 etc.**

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI D.K. THARADEVI SIDHARTHA): I beg to lay on the Table—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i). Review by the Government on the working of the Hospital Services Consultancy Corporation (India) Limited for the year 1989-90.
- (ii) Annual Report of the Hos-

- pital Services Consultancy Corporation (India) Limited for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT-357/91]
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Medical Council of India for the year 1988-89 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Medical Council of India for the year 1988-89.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above. [Placed in Library. See No. LT-358/91]
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Board of Examinations, New Delhi, for the year 1988-89 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Board of Examinations, New Delhi, for the year 1988-89.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above. [Placed in Library. See No. LT-359/91]
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Dental Council of India, New Delhi, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Dental Council of India, New Delhi, for the year 1989-90.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above. [Placed in Library. See No. LT-360/91]
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Homoeopathy, New Delhi, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on working of the Central Council of Homoeopathy, New Delhi, for the year 1989-90.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above. [Placed in Library. See No. LT-361/91]
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Chitranjan National Cancer Institute, Calcutta, for the year 1989-90.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Chittaranjan National Cancer Institute, Calcutta, for the year 1989-90 together with an Audit Report thereon.

12.58 hrs.

## MATTERS UNDER RULE 377

- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Chittaranjan National Cancer Institute, Calcutta, for the year 1989-90.

[English]

SHRI PALA K.M. MATHEW (Idukki): Sir, I would like to place an important matter of urgent public importance before you.

- (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above. [Placed in Library. See No. LT-362/91]

The relay range of the Idukki and Pathanamthitta TV towers in Kerala are very poor and inadequate. Even the viewers who live within 5 to 8 kms. do not get the very clearly and only a highly blurred view is obtained. A more powerful transmitter is an absolute imperative in these mountainous areas. The Munnar tower must also be commissioned and made effective urgently.

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(Interruptions)

I request the Government to take action on this immediately and do justice to the people of that area.

[English]

SHRI RAM NAIK (Bombay North): Sir, I am on a point of order.

- (ii) Need to establish Development Boards for Vidarbha, Marathwada etc in Maharashtra

MR. CHAIRMAN: What is your point of order?

SHRI UTTAMRAO DEORAO PATIL (Yavatmal): Sir, I am placing before you the following matter of urgent public importance.

SHRI RAM NAIK: Sir, I want to know whether the Minister concerned has already informed you about his absence or not. He must inform you. He should at least show this courtesy to you. (Interruptions)

MR. CHAIRMAN: Any Minister in the Government can lay the papers on the Table of the House. And on behalf of the concerned Minister, Shri Dalbir Singh has laid the papers on the Table. It is only a formality.

According to Article 371 (2) of the Constitution, there is a provision to establish separate Development Boards for Vidharbha, Marathwada and the rest of Maharashtra or as the case may be. Maharashtra Legislative Assembly has also passed a unanimous resolution requesting the hon. President and the Government of India to establish these Boards at the earliest. But the Government of India have not taken any decision yet in this regard. Now, this has become a sentimental issue for which the people of the area are agitating.

Now, we will take up Matters under Rule 377.